

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 16 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

To

Mr. Vinodkumar Pukhraj Ambavat
40/9/15, Morarji Velji Bldg, 1st Floor,
Doc. M. B. Velkar Street, Kalbadevi Road,
Mumbai-400002

From

Deputy Commissioner of State Tax (E-904)
Mumbai Nodal Division-5, 5th Floor,
MTNL Bldg, Love Lane, Mazgaon
Mumbai – 400010

Subject: Submission of Proof of Claim

Sir,

I, Shri. Ramesh Dattatray Shendge, Deputy Commissioner of State Tax, (E-904), Mumbai Nodal Division-5, Mumbai hereby submits this Proof of Claim in respect of the corporate insolvency resolution process in the case of M/s Actif Corporation Limited (TIN- 27810565061V/C). The details for the same are set out below:

1.	NAME OF OPERATIONAL CREDITOR	Department of State Tax, Government of Maharashtra, Mumbai				
2.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	Office of the Deputy Commissioner of State Tax, (E-904), Mumbai Nodal Division-5, 5 th Floor, MTNL Bldg, Love Lane, Mazgaon Mumbai – 400010				
3.	TOTAL AMOUNT OF CLAIM, (INCLUDING ANY INTEREST, AS AT INSOLVENCY COMMENCEMENT DATE)	51543113/-				
4.	DETAILS OF DOCUMENT BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	Copies of Assessment Order and Notice of Demand are attached herewith.				
5.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	Copy of Assessment Order & Notice of Demand are attached herewith. The dealer has filed appeal against the said Assessment Orders before the First Appellate Authority.				
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	Sr. No.	PERIOD	ACT	AMOUNT	DATE OF ORDER
		1	2013-14	VAT	5,15,43,113	28.03.2018

7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE PERSON AND THE OPERATIONAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	----
8.	DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANY OTHER SECURITY	----
9.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUIT TO A RESOLUTION PLAN	MVAT A/c
10.	LIST OF DOCUMENT ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	Copies of Assessment Order & Notice of Demand are attached herewith.
11.	Signature of operational creditor or person authorised to act on his behalf	
12.	(Please enclose the authority if this is being submitted on behalf of the operational creditor)`	Deputy Commissioner of State Tax, (E-904), Mumbai Nodal Division-5, Mumbai
13.	Name in BLOCK LETTERS	Mr. RAMESH DATTATRAY SHENDGE
14.	Position with or in relation to creditor	Deputy Commissioner of State Tax, (E-904), Mumbai Nodal Division-5, Mumbai
15.	Address of Person signing	Office of the Deputy Commissioner of State Tax, (E-904), Mumbai Nodal Division-5, 5 th Floor, MTNL Bldg, Love Lane, Mazgaon Mumbai – 400010

*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

